BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE SHIRTY EIRSTFDAXROF, MARCH, 1987

Present : Hen'bla Shri Ch.Ramakrishna Rae Member(JM)

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Hen'ble Shri L.H.A.Rege

Member (AM)

APPLICATION NO. 1391/86(T)

H.Umanath Prabhu, R/a Lsew@l P.O., Mangalere, Dakshina Kannada District.

APPL ICANT

(Shri M.S.Anandaramu

Advecate)

Vs.

- 1. The Union of India, represented by the Secretary to the Govt. of India, Ministry of Telscommunications, New Delhi.
- 2. The Director General of Posts and Telegraphs, New Delhi.
- The Post Master General, Karnataka Circle, Bangalere.
- 4. The Senier Superintendent of Pest Offices, Mangalere Division, Mangalere, Dakshina Kannada District.

RESPONDENTS

(Shri M.S.Padmarajaiah

Advecate)

This application has come up beforethe court today.

Hen'ble Shri L.H.A.Rege, Member(AM) made the following:

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In this transferred application, the applicant prays mainly, that the rule or direction prohibiting the Extra

Departmental Candidates (EDCs), from appearing for the examination for selection to Class IV service, be held as illegal, as it amounts to hostile discrimination; that the impugned order dated 8.12.1983 (Annexure-C), passed by the fourth respondent, in so far as it prohibits the applicant from appearing for the Test, for selection to Class IV service be quashed to

being illegal; and that the respondents be directed, to permit the applicant to appear for the said Test, regardless of the age-limit and to slect him for the Class IV Service.

- 2. The applicant entered service in the Pestal Department in 1962, as an Extra Departmental Packer, at Leewell Pest Office, Mangalere and was serving in this capacity centinuously, till he filed the present application. His status was considered as that of an Extra Departmental Employee or Agent(EDA). According to Rules, an EDA is required to pass the prescribed examination, to qualify himself, to be appointed as a regular Class IV employee, in the Pestal Department. In order to be eligible for this examination, he should have put in more than 3 years of extra departmental service, in the Pestal Department and should not be above 42 years image. In fact, the age-limit of 40 years stipulated earlier, was relaxed to 42 years, under Letter dated 7.4.1980, from the Director General of Pests and Telegraphs,
- 3. The applicant submitted a representation on 20.5.1981 (Annexure—B) to the second respondent, stating that he had served in the Pestal Department, for more than 20 years and that he had appeared a number of times for the West, to qualify for premetion to the cadre of pestal attendants and postmen, but could not get through the same. He could not appear for this Test subsequently, as he had crossed the stipulated maximum limit of 40 years and even when this age—limit was extended to 42 years, under the letter dated 7.4.1980, of the second respondent. His date of birth is 17.5.1933. The applicant states, that he had requested the third and the fourth respondents, to give him a chance to appear for this Test. The third respondent negatived his request on 28.11.1980. The applicant states, that he submitted

representation dated 20.5.1981, he is not able to lay hand on others. The fourth respondent, by his letter dated 8.12.1983 (Annexure-C), did not include the name of the applicant, among the candidates permitted to appear for the Test, scheduled to held on 8.1.1976, in Mangalore Division. Aggrieved, the applicant filed a writ petition in the High Court of Judicature, karnataka, which has been transferred to this Bench under Section 29 of the Administrative Tribunals Act, and is the subject matter of the application before us.

- The learned Counsel for the applicant centends mainly, 4. that no age-limit is prescribed for passing a similar Test, in respect of the regular departmental candidates, in the Pestal Department, unlike in the case of EDAs, which is vislative of the equality clause under the Constitution, there being no intelligible differentia; that consequently, the rule stipulating the maximum age-limit of 42 years, in the case of the EDAs, is not sustainable, being arbitrary and capricious; that the applicant had werked continuously, as extra-departmental packer, at Leswell Post Office, Mangalere, for nearly 21 years, which fact should have been taken into account, to permit him to appear for the said Test, regardless of the age-limit; and that he had werked as Class IV servant, in the Pestal Department, for nearly one year, from 17.1.1983 to 3.1.1984, which should have also been taken into consideration, to allow the applicant, to appear for the qualifying Test, for premetion to Class IV.
- 5. Learned Counsel for the applicant, relied on the Supreme Court decision in D.S.NAKARA & DRS v. UOI & DRS reported in AIRLJ 1980, 131, to support the contention, that the

second respondent had arbitrarily relaxed the age—limit for the above Test, in 1980. He referred particularly to the part of the judgement extracted below, as relevant to the case before us:

"... If the event is certain but its eccurrence at a point of time is considered wholly irrelevant and arbitrarily selected, having no rationals for selecting it and having an undesirable effect on dividing a homogeneous class and of introducing discrimination, the same can be easily severed and set aside."

- Learned Counsel for the respondents refuted each of 6. the above contentions. He submitted that the applicant was 24 years of age, when he entered service in the Pestal Department in 1962 and had ample time to acquit himself in the Test, prescribed for premetion to Class IV service, even when the maximum age-limit, was initially stipulated as 40 years. The applicant had well ever a decade to appear for this Test and get through, if he had the will and determination. The applicant states that he appeared for the Test but failed but has net revealed as to how many times he appeared for this Test. We are informed by the Counsel for the respondents, that this Test is being held almost every year. It is thus apparent, that the applicant did not make an earnest effort, to appear for the Test, within more than adequate period that was available to him and to get through the same.
- the material placed before us. The ratio of the decision in the Supreme Court case, relied upon by the counsel for the applicant,—

 vide para 5 above— has little relevance to the instant case, the and the nature, circumstance of appointment to the post of EDA, is being whelly different, as compared to a regular employee in the Postal Department. The EDA is governed by a separate set of Conduct and Service Rules known as the Posts and Telegraphs Extra Depart—

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mental Agents (Conduct and Service) Rules, 1964. An EDA helds a pest outside the regular service though this pest is under the administrative central of the State. As compared to the regular employees of the Postal Department, who are governed by a separate set of Conduct and Service Rules, the EDAs render part-time service to the Pestal Department, in attending to Post Office work in a village, without dissociating themselves from their main avocation. One of the criteria therefore, for selection of an EDA, is that he must have adequate means of liveliheed, so that the allewances paid to him for his work, as EDA are just supplementary to his income. The EDAs as compared to the regular employees of the Postal Department, are a class apart, by the very nature of their appointment, duty and respensibility and therefore, de net form a homogeneous class with the regular employees. The dicta of the Supreme Court case referred to in para-5 above does not therefore apply to them.

- The applicant had more than ample eppertunity to appear for the Test, to qualifying himself, for regular appointment as a Class IV smpleyee in the Pestal Department, which he 1 lest by his ewn default. It needs to be remembered, that justice comes to the add of the vigilant and the diligent, but not of the indelent.
- In the result, we find that the application is devoid of merit and therefore, we dismiss the same. No order as to costs.

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